### CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

# Original Application No. 1850 of 2002

. New Delhi, this the 29th day of July, 2002

# HOM BLE MR. KULDIP SINGH, MEMBER ( DUNL)

I.O. Sharma S/o Shri O.O. Sharma R/o F-243, Prashant Vihar, Oelhi-110 085.

-APPL MOINT

(By Advocate: Shri S.K. Gupta, proxy for Shri B.S. Gupta, Counsel)

#### Versus

- 1. Union of India
  Through Secretary,
  Department of Posts,
  Dak Tar Shawan,
  New Oelhi.
- Chief Post Master General, Oelhi Circle, Meghdut Shawan, New Delhi-110 OM.
- 3. Director Postal Services (P), Oelhi Circle, New Delhi-110 001.
- 4. Chief Post Master, Delhi GPO, Delhi-110 006.
- 5. Harender Singh,
  Chief Post Master General,
  Delhi Cirole, Meghdut Bhawan,
  New Delhi-110 001.

-RESPONDENTS

### ORDER (ORM)

#### By Mon ble Mr. Kuldip Simoh, Member (Judi)

Applicant has filed this OA seeking the following reliefs:-

(i) To quash and set aside the impugned orders dated 20.3.2002 (Annexure A-1) and 7.6.2002 (Annexure A-2) being contrary to the Appendix-XIV. (Annexure A-3).

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- (ii) To direct the respondents to post one MS6 Grade-I Head Clerk/Supervisor along with the applicant at Ashok Vihar Post Office as per Appendix-XIV or post the applicant in some other Post Office other than Ashok Vihar Post Office as per his status, in accordance with the requirement as available in Appendix-XIV.
- 2. The applicant has also challenged Annexure A-1 vide which his representation seeking the relief has been rejected.
- The grievance of the applicant is that he is holding the post of Supervisor, Lower Selection Grade (LSG) on ad hoc basis and is working on the strength of Ashok Vihar Post Office though placed under suspension at present.
- standard for Saving Bank Control Pairing and Internal Check Organisation to which the applicant belongs is governed by Appendix-XIV of Post Offices Small Saving Schemes Part-IV which is a statutory post but the same is not being followed in public interest as the workload in the concerned Post Office is much more and it requires one HSG Grade-I Head Clerk and one LSG Head Clerk to be posted there.
  - 5. The applicant had also made a representation and had filed an OA earlier. Since the relief claimed therein was to the effect that respondents be directed to

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post immediately one HSG Grade-I Head Clerk/Supervisor along with the applicant as per the provisions of Appendix XIV. OA was disposed of with a direction that the applicant shall make a consolidated representation and the respondents shall decide the same and thereafter the applicant would be at liberty to challenge the same, is he is aggrieved by the same.

- had made the applicant Accordingly, 6. representation on which the impugned order is stated Vide the impugned order the been passed. respondents had rejected the representation of applicant and stated that the norms contained in Appendix XIV related to standards for supervisory posts in SBCO which were issued in the year 1980 and now work has been computerised, therefore, the department is reviewing the standards for SBCO along with all other Even the work of SBCO has been computerised and, therefore, existing norms for sanction of posts of supervisors are justified for review.
- It is also stated that the Government of India had also issued instructions for 10% out in posts, with the result the review of existing posts have been taken up in all cadres, including the establishment of SBCO and since the review is under consideration, therefore, the representation had been rejected.
- 8. The applicant while challenging the same has taken various grounds making a case that one HSE Grade-II should be posted in Ashok Vihar Post Office along with him. But in my view the case as put up by the applicant

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is concerned, that does not disclose any violation of rights as enjoyed by the applicant under service juris prudence. Posting an additional hand is the sole prerogative of the management and the applicant cannot insist that the supervisors along with him be posted.

- Besides that since it has been stated by respondents that the Appendix XIV on the basis of which applicant is asking for posting of supervisor him was issued some time in the year 1980 thereafter with the advancement of technology, the computerised accounts have been introduced and the organisation have been fully computerised and now the Government is considering the cadre review which is still pending so in view of this I find that the applicant has justifiable cause of action and the applicant has nowhere denied in the OA that the organisation have been computerised or there is a dire need for posting of any HSG officer, so I find that there is no justifiable cause for the applicant to challenge the same in the OA.
- 10. No other contention has been raised before me.
- II. In view of the above, the OA is dismissed in limine.

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